

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-2306/ND/2019

IN THE MATTER OF:

Mrs. Sunita Jaiswal & Anr.

...PETITIONER

Vs.

M/s Ireo Residences Company Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 20.11.2019

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

**:Mr. Rukhar Khan and
Mr. Mohd Adi, Advocates**

For the Respondent/ Corporate-debtor

:Ms. Saloni Purohit, Advocate

ORDER

Both the parties are present. Reply not filed by the Corporate-debtor. Counsel for the corporate-debtor sought time for filing reply. Time is granted. Counsel for the corporate-debtor is directed to send another copy of the reply to the counsel for the applicant. Post the matter to 06.12.2019.



**(V.K. Subburaj)
Member (T)**



**(Abni Ranjan Kumar Sinha)
Member (J)**

(Meenu)